MR: DEPUTY-SPEAKER: If the rules are changed, we can do it. You raise it ,and it can be sent to the Rules Committee.

SHRI SOMNATH CHATTERJEE: It is most unfair to say this. It is entirely in your discretion. I am not violating any rules. I am not asking for any personal favour. This is not the way a member has to be treated.

(Interruptions)

MR. DEPUTY-SPEAKER: It is not like that. We are keeping a standby list for matters under Rule 377, but not for 'Submissions'. That is the problem. We will consider it afterwards.

[Translation]

SHRI RAJ KUMAR RAI (Ghosi): Mr. Deputy Speaker, Sir, the following matter may kindly be included in the List of Business for the next week.

I want to draw the attention of the Government to Stone Crusher units in the Capital of the Country Delhi and on the Delhi-Haryana Highway. The hon.

Members of Parliament have been drawing the attention of the Government by asking questions on this subject, time and again. In spite of the assurances given by the Government, the Crushers have not been removed. It is worthwhile to mention that from Delhi to Faridabad, several residential colonies have either been established or are being developed.

lam sure that the House is fully aware of the fact as to how much harmful these Crushers are for the health of the people. The DDA has declared the Delhi-Badarpur and Badarpur-Mehrauli Road as green belt. Not only this, Surajkund in Haryana, which is on the border of Delhi, is a picnic spot. Lakhs of people come to this place for picnics. This place is even on the international map of tourism.

Many people residing in the colonies on

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the Surajkund Road and in Greater Kailash, Kalkaji, Okhla Industrial Area in Delhi have been suffering from dreaded diseases like lung cancer, T.B, asthma etc and these diseases have been spreading rapidly in these areas. The Haryana Government has spent crores of rupees in developing Surajkund. A five-star hotel, Rajhans, is also situated here which has also not remained unaffected.

Keeping in view the difficulties of the people of these areas, I recommend to the Government that it should look into the proplems of the people and arrange for removal of Stone Crushers located on Lal Kuan-Badarpur Highway and near the colonies so that the health of the people may be protected.

[English]

MR. DEPUTY-SPEAKER: Mr. Bhagat.

SHRI H.K.L. BHAGAT: Sir, I shall place all the submissions made by the hon. Members before the Business Advisory Committee.

12.23 hrs.

NATIONAL DAIRY DEVELOPMENT BOARD BILL*

[English]

THE MINISTER OF AGRICULTURE (Dr. G. S. Dhillon): Sir, I beg to move for leave to introduce a Bill to declare the institution known as the National Dairy Development Board in the State of Gujarat to be an institution of national importance and to provide for its incorporation and for the vesting in that body corporate of the undertakings of the Indian Dairy Corporation with a view to provide for the administration and the carrying on of the functions to be performed by the body corporate more effectively throughout the country and for matters connected therewith and incidental thereto.

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MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to declare the institution known as the National Dairy Development Board in the State of Gujarat to be an institution of national importance and to provide for its incorporation and for the vesting in that body corporate of the undertakings of the Indian Dairy Corporation with a view to provide for the administration and the carrying on of the functions to be performed by the body corporate more effectively throughout the country and for matters connected therewith and incidental thereto"

The motion was adopted.

DR. G. S. DHILLON Sir, I introduce the Bill.

12.24 hrs.

DISCUSSION RE COMMUNAL DISTUR-BANCES IN VARIOUS PARTS OF THE COUNTRY-Contd

[English]

MR. DEPUTY-SPEAKER. The House will not take up further discussion on the communal disturbances in various parts of the country.

Mr. Piyus Tiraky.

SHRI PIYUS TIRAKY (Alipurduars) Sir, much has been said on communal disturbances in the country. But one thing I should like to mention in the House, and that is, India has been ruled for many years by the British and before that, the Mughals also ruled. Some people belonging to a community feel that they had ruled the country, they are the descendants of those who had ruled this country, and this irritates some people. That also comes in the way of maintaining communal harmony. If some community feels that Hindus have been ruled for many years and if this feeling comes from some sections of the population, it irritates. We have been ruled by the British. Suppose, if some Anglo-Indian or Christian says that India has been ruled by them, Hindus have been ruled by them, it irritates us

Sir, in Western countries there are certain people, certain places which have been universally accepted as 'holyland' or pilgrim centres or something like that. A question has been raised about the Babri Masjix and the Ram Janam Bhumi. Ram Janam Bhumi and Vrindavan are places which have a special significance in India and abroad also. We recognise these places as 'holyland' Even the Christians, Muslims. Sikhs and the people world over know these places irrespective of whether Ram was born or not. In order to keep the communal harmony in our country, I request our friends those who are talking about Babri Masud or Ram Janam Bhumi to stop it because history knows that Ram was born there and thousands of people go there every year for pilgrimage. We must settle this matter. In India, when we have a respect for even the smallest of religious group should we not try to respect the places like Ayodhya or Brindavan which belong to Hindus and where thousands of people go on pilgrimage every year? This should be settled immediately otherwise India will be in troubles.

Sir, every religion has its head except Hinduism. Hinduism is not organised. They have no single head. The question comes is that of whom to obey. Christians, Muslims and Sikhs they have their religious heads. I would like to draw the attention of the Home Minister that many a time we have been speaking that communal parties should be banned. I say that communal parties should be banned because they are doing much more harm. For example, Muslim League is still there. We have a very bitter experience about this Muslim League. It was the muslim League which divided our country and it is still here as a political party. What they wanted they got it, but still they are here. Every

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